

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,  
SECTION 3, SUB-SECTION(i)]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

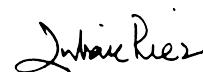
Notification No. 17 /2019-Customs (N.T.)

New Delhi, the 27<sup>th</sup> February, 2019

G.S.R. (E). - In exercise of the powers conferred by section 157, read with sections 30, 30A, 41, 41A, 53, 54, 56, sub-section (3) of section 98 and sub-section (2) of section 158 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following regulations further to amend the Sea Cargo Manifest and Transhipment Regulations, 2018, namely: -

1. Short title and commencement. - (1) These regulations may be called the Sea Cargo Manifest and Transhipment (Amendment) Regulations, 2019.  
  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Sea Cargo Manifest and Transhipment Regulations, 2018, in regulation 1, in sub-regulation (2), for the words, figures and letters “the 1<sup>st</sup> March, 2019”, the words, figures and letters “the 1<sup>st</sup> August, 2019” shall be substituted.

[F. No. 450/58/2015- Cus-IV]



(Zubair Riaz)  
Director (Customs)

**Note:** The principal regulations were published in the Gazette of India, Extraordinary, Part II, Section 3 Sub-section (i) *vide* number G.S.R. 448(E), dated the 11<sup>th</sup> May, 2018 and were last amended *vide* notification No. 88/2018-Customs (N.T) dated the 30<sup>th</sup> October, 2018 *vide* number G.S.R. 1076 (E), dated the 30<sup>th</sup> October, 2018.